

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**New Delhi**

**Petition No. 646/TT/2020**

- Subject** : Petition for truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period for transmission asset: Replacement of existing 1 number 50 MVA, 220/132 kV ICTs by 160 MVA, 220/132 kV ICT at Balipara Sub-station along with replacement of 132 kV equipment under "North Eastern Region Strengthening Scheme-III (NERSS-III)" in the North Eastern Region.
- Date of Hearing** : 31.8.2021
- Coram** : Shri P. K. Pujari, Chairperson  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Assam State Electricity Grid Corporation Ltd. and 6 others
- Parties Present** : Shri S.S. Raju, PGCIL  
Shri D.K. Biswal, PGCIL  
Shri Ved Prakash Rastogi, PGCIL  
Shri A.K. Verma, PGCIL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. Instant petition is filed for truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period for the asset "Replacement of existing 1 number 50 MVA, 220/132 kV ICTs by 160 MVA, 220/132 kV ICT at Balipara Sub-station along with replacement of 132 kV equipment under North Eastern Region Strengthening Scheme-III (NERSS-III)" in the North Eastern Region.
  - b. The instant transmission asset was put into commercial operation in the 2014-19 tariff period. The remaining assets covered in NERSS-III are being put into commercial operation during 2019-24 tariff period and hence are not covered in instant petition.
  - c. The transmission tariff from COD to 31.3.2014 was approved vide order dated 29.3.2020 in Petition No. 295/TT/2018.



- d. There was no time over-run in case of the asset. There is a marginal variation in the FR apportioned approved cost and the estimated completion cost allowed vide order dated 29.3.2020 in Petition No. 295/TT/2018 as on 31.3.2019.
  - e. Additional Capital Expenditure (ACE) is proposed to be incurred during 2019-20 and 2020-21. The actual ACE during the 2019-24 tariff period will be submitted at the time of true-up for the 2019-24 tariff period.
  - f. The information sought through the technical validation letter including details of Cash IDC statement, Form-5, Form-12A, and Form-13 were submitted affidavit dated 19.7.2021.
  - g. None of the respondents have filed any reply in the instant petition.
3. After hearing the parties, the Commission reserved order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

